

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
RAJYA SABHA
UNSTARRED QUESTION NO. 1486
ANSWERED ON 31/07/2026

**RODTEP SUPPORT FOR SEAFOOD AND AQUACULTURE EXPORTS FROM
ANDHRA PRADESH**

1486. SHRI SANA SATHISH BABU

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) current Remission of Duties and Taxes on Exported Products (RoDTEP) rates applicable to seafood and aquaculture exports from Andhra Pradesh;
- (b) whether the Government periodically reviews RoDTEP rates for seafood and aquaculture products to reflect changes in input costs and export competitiveness, if so, the details thereof;
- (c) whether any proposal for revision of such rates is under consideration, if so, the details thereof; and
- (d) measures taken to create awareness of the Scheme and facilitate its benefits for seafood and aquaculture exporters in Andhra Pradesh?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY

(SHRI JITIN PRASADA)

(a) RoDTEP rates applicable to seafood and aquaculture products, falling under Chapter 3 of the ITC(HS) Classification, are notified uniformly for exports from all parts of the country and applicable to exports from all States including Andhra Pradesh. The RoDTEP rates applicable to seafood and aquaculture exporters ranges from 0.5% to 3% of FOB value for exports made by Domestic Tariff Area Units and from 0.3% to 1.8% of FOB value for exports made by Advance Authorisation (AA) holders, Export Oriented Units (EOUs), and Special Economic Zone (SEZ) units, with value caps ranging from Rs. 24/Kg to 69/Kg, where applicable.

(b) to (c) RoDTEP rates are recommended by the RoDTEP Committee (constituted by the Department of Revenue), which examines the incidence of un-refunded/un-rebated Central, State and local duties, taxes and levies embedded in export products and periodically reviews the rates having regard to changes in input costs, tax incidence and export competitiveness.

The Government has constituted the RoDTEP Committee, 2025 vide Central Board of Indirect Taxes and Customs Order dated 01.10.2025, inter alia, to review the existing rates and value caps notified under the RoDTEP scheme.

(d) To facilitate awareness and effective implementation of the Scheme, the Department regularly disseminates information through Notifications, Public Notices, Trade Notices, Circulars. A dedicated RoDTEP section has also been created on the DGFT website, containing detailed information on the Scheme, including relevant notifications and Frequently Asked Questions (FAQs). In addition, outreach programs are conducted along with Export Promotion councils, Industry Associations and exporters across India including Andhra Pradesh to create awareness of Schemes and initiatives of the Department.
